

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 471 of 2019**

**IN THE MATTER OF:**

**Ajeet Kumar Saxena & Ors.**

**...Appellant**

**Versus**

**Shubhkamna Buildtech Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Sudeep Shrotriya and Mr. Prakhar Singh, Advocates**

**For Respondents: Mr. Gaurav Mitra, Sr. Advocate with Mr. Anand Sonbhadra and Mr. Akshay Goel, Advocates for R-1.**

**ORDER**

**14.08.2019:** Learned counsel for the Resolution Professional submits that the Resolution Plan has already been submitted. He prays for and is allowed one week's time to file additional reply affidavit enclosing copy of minutes of 4<sup>th</sup> meeting of 'Committee of Creditors', if any held in the meantime.

Post the case 'for admission (after notice)' on **03<sup>rd</sup> September, 2019** at **2.00 P.M.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*sa/gc*